



**FORM G**

**INVITATION FOR EXPRESSION OF INTEREST FOR  
ALLIED REALBUILD PRIVATE LIMITED OPERATING IN REAL ESTATE  
ACTIVITIES AT NEW DELHI (AS PER AMENDED MOA)**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Allied Realbuild Private Limited {Formerly Known As "Allied Software Development Private Limited"} PAN No: AAFCA1828C CIN No: U68200DL2005PTC135791
2.	Address of the registered office	House No. 24, Harijan Basti Gadaipur, South Delhi, Delhi, Delhi, India, 110030
3.	URL of website	The Corporate Debtor does not have any website
4.	Details of place where majority of fixed assets are located	Not known
5.	Installed capacity of main products/ services	Not known
6.	Quantity and value of main products/ services sold in last financial year	Nil
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be obtained from the RP by mailing to the following id: <a href="mailto:allied.cirp@gmail.com">allied.cirp@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The details can be obtained from the RP by mailing to the following id: <a href="mailto:allied.cirp@gmail.com">allied.cirp@gmail.com</a>
10.	Last date for receipt of expression of interest	22.04.2024
11.	Date of issue of provisional list of prospective resolution applicants	02.05.2024
12.	Last date for submission of objections to provisional list	07.05.2024
13.	Date of issue of final list of prospective resolution applicants	17.05.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	22.05.2024
15.	Last date for submission of resolution plans	21.06.2024
16.	Process email id to submit Expression of Interest	<a href="mailto:allied.cirp@gmail.com">allied.cirp@gmail.com</a>

  
Gagan Gulati  
Resolution Professional



Date: 07.04.2024  
Place: New Delhi

**Allied Realbuild Private Limited**

IBBI Regd. No. IBBI/IPA-002/IP N00893/2019-2020/12832

Correspondence Address:

Plot No 12, First Floor, D.D.A Shopping Centre Karam Pura New Delhi 110015

E-mail: [allied.cirp@gmail.com](mailto:allied.cirp@gmail.com), [advocategulati@gmail.com](mailto:advocategulati@gmail.com)

Contact: +91-9717999399

**SBI STATE BANK OF INDIA, Stressed Assets Management Branch-II,**  
11th Floor, Jawahar Vyapar Bhawan, 1 - Tolstoy Marg, New Delhi -110001,  
E mail id : agmcl5.50950@sbi.co.in, Ph. : 011-43179559

**(RULE - 8 (1) POSSESSION NOTICE (For immovable property)**

Whereas, the undersigned being the Authorized Officer of the State Bank of India, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 29.05.2023 calling upon the Borrower M/s KKSPUN India Limited & Guarantor/Mortgagor 1. Sri Kavish Gupta and 2. Himanshu Gupta to repay the amount mentioned in the notice being Rs.1,85,48,20,980.88 (Rupees One hundred Eighty Five Cores Forty Eight Lacs Twenty Thousand Nine Hundred Eighty and Paise Eighty Eight Only) and interest from 01.05.2023, within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on below mentioned dates.

The Borrower/Guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India, for an amount of Rs.1,85,48,20,980.88 and further interest from 01.05.2023, costs, etc. thereon.

The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTIES	Date of Possession
Property owned by :- All that part and parcel of the property consisting of: 1. Factory at Arazi Khasra No 4813/Ka, 4813/Kha/1, 4823/Ka, 4831/Ka, 4831/Kha, 481/1, 481/21, 481/4, 482/1, 482/2, 482/4, 482/3/Kha PHN 82, Vill-Berhia, Tehsil-Maihaur, Distt.Satna (total area 1.355 hec) in the name of M/S KKSPUN India Limited.	02-04-2024
2. Industrial Premises at A-1 & A-2, Growth Centre, Industrial Area Jainpur, Kanpur Dehat (U.P) in the name of M/S KKSPUN India Limited total area 13928.45 Sq Meter.	03-04-2024

Date : 02-04-2024 & 03-04-2024 Place : Maihar / Kanpur  
Sd/- Authorised Officer, State Bank of India

**SBI STATE BANK OF INDIA Stressed Assets Recovery Branch-1**  
1st Floor, 23, Najafgarh Road, New Delhi-110015,  
Tel: 011-25419177, 25412977, E-mail : sbi.05169@sbi.co.in

**(RULE - 8 (1) POSSESSION NOTICE (For immovable property)**

Whereas, the undersigned being the Authorized Officer of the State Bank of India under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 15-01-2024 calling upon the Borrower Shri Chandar Prakash and Ms. Nidhi Taneja to repay the amount mentioned in the notice being Rs. 68937916.00 and interest from 13-01-2024 (Rupees Six Crore eighty nine lac thirty seven thousand nine hundred sixteen only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 03rd day of April of the year 2024.

The Borrower/Guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for an amount of Rs.68937916.00 and further interest from 13-01-2024, costs, etc. thereon.

The borrowers attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

**OWNED BY: Shri Chandar Prakash and Ms Nidhi Taneja.**  
**Free Hold Building-up Property Constructed on Plot No. 129, Block-G, Preet Vihar, Delhi-110092. Measuring Area 192 Sq. Yards, i.e. 160.512 Sq. Mtrs., Bounded as:**  
On the North by Road 30ft wide, On the South by Service Lane 15 ft wide, On the East by Property No. 128, On the West by Property No. 130

Date: 03-04-2024, Place: Delhi  
Authorized Officer, State Bank of India

**BOI Zonal Office, Ghaziabad Zone,**  
Address: 32-B, Sector-62, NOIDA-201307

**[See rule-8(1)] POSSESSION NOTICE (for immovable property)**

Whereas, the undersigned being the authorized officer of the BANK OF INDIA- BEGUM BRIDGE BRANCH under the Securitization and Reconstruction of Financial Assets and Enforcement of security Interest (Act), 2002 (54 of 2002) and in exercise of powers conferred under section 13 (2) read with (rule 3) of the security interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 28.12.2023 calling upon the borrower & Legal Heirs- Mrs. Sakshir W/O Late Satish Pal Dhaka, Mr. Balinder S/O Late Satish Pal Dhaka and Mr. Akshay S/O Late Satish Pal Dhaka (All are Legal Heirs of Late Satish Pal Dhaka S/O Bhawan Singh Dhaka), 1421/C/3, Shastri Nagar, Jay Devi Nagar, Meerut UP-250002 (Residential Address) & 1421/D/3, Part of Kharsa No.-4279 MI, Mohalla- Jay Devi Nagar, Meerut UP-250002 (Property Address) and Guarantor- Mr. Iqbal Moh. S/O Mr. Raaje, 107, Ram Bagh Colony, Meerut UP-250002 (Guarantor).

Borrowers- Mrs. Sakshir W/O Late Satish Pal Dhaka, Mr. Balinder S/O Late Satish Pal Dhaka and Mr. Akshay S/O Late Satish Pal Dhaka, all are residing at 1421/C/3, Shastri Nagar, Jay Devi Nagar, Meerut UP-250002 (Residential Address) & 1421/D/3, Part of Kharsa No.-4279 MI, Mohalla- Jay Devi Nagar, Meerut UP-250002 (Property Address) and Guarantor- Mr. Iqbal Moh. S/O Mr. Raaje is residing at 107, Ram Bagh Colony, Meerut UP-250002, to repay the amount mentioned in the notice being Rs. 14,94,352.71 (Rupees Fourteen Lakh Ninety Four Thousand Three Hundred Fifty Two and Paise Seventy One) as on 28.12.2023 with further interest, costs, expenses and other incidental charge etc. thereon within 60 days from the date of the said notice.

The Borrower / Guarantors having failed to repay the amount, notice is hereby given to the Borrower / Guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Sub Sec. (4) of Section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this 2nd day of April 2024.

The Borrower / Guarantors in particular and the public in general are hereby cautioned not to deal with said Property and any dealings with the Property will be subject to the charge of the Bank of India, Begum Bridge Branch, 280-2, Begum Bridge, Opposite Ganga Plaza, Meerut UP-250001 for an amount of Rs.14,94,352.71 (Rupees fourteen Lakh Ninety Four Thousand Three Hundred Fifty Two and Paise Seventy One) as on 28.12.2023 with further interest, costs, expenses and other incidental charge etc. thereon [The borrower's attention is invited to provisions of sub-Section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

ALL THAT PART & PARCEL OF EQUITABLE MORTGAGED PROPERTY is being situated at MPL No.-1421/D/3, Part of Kharsa No.-4279 MI, Mohalla- Jay Devi Nagar, Shastri Nagar, Near Gop Mandir, Meerut UP-250002 Measuring area 91.97 Sq. Mtrs. in the name of Late Satish Pal Dhaka S/O Bhawan Singh Dhaka (Borrower-Mortgagor) & Mrs Amresh W/O Late Satish Pal Dhaka (Co-Borrower-Mortgagor), Bounded As: North: House of Salesh Pal, South: Rasta 16 ft. wide, East: Makbara, West: House of Hargal

Date : 02-04-2024, Place: Noida  
Authorized Officer, Bank of India

**यूनियन बैंक Union Bank of India**  
Asaf Ali Road, Delhi Branch, Address at 4/14A, Asaf Ali Road Delhi-110002 Contact no: 011-23267867, 23268551 E-mail ID : ubin0541371@unionbankofindia.bank

**POSSESSION NOTICE**

Whereas the undersigned being the authorized officer of Union Bank of India, Asaf Ali Road, Delhi under the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 03.06.2023 calling upon the borrower M/s Ashoka Paper Products to repay the amount mentioned in the notice being Rs. 1,06,72,289.78 (rupees one crore six lakhs seventy two thousand two hundred eighty nine and paise seventy eight only) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this 3rd day of April the year 2024.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India, Asaf Ali Road, Delhi for an amount Rs. 1,06,72,289.78 (rupees one crore six lakhs seventy two thousand two hundred eighty nine and paise seventy eight only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

**Description of Immovable Property**  
All that part of the property consisting of Property No. 424, Ward no. XI, situated at Gali Panna wali, Mata Mahal, Jama Masjid, Delhi-4. Owners: Mr. Aminuddin Qureshi

Date: 03.04.2024  
Authorized Officer UNION BANK OF INDIA

**यूनियन बैंक Union Bank of India**  
Asaf Ali Road, Delhi Branch, Address at 4/14A, Asaf Ali Road Delhi-110002 Contact no: 011-23267867, 23268551 E-mail ID : ubin0541371@unionbankofindia.bank

**POSSESSION NOTICE**

Whereas the undersigned being the authorized officer of Union Bank of India, Asaf Ali Road, Delhi under the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 03.06.2023 calling upon the borrower M/s Ashoka Traders to repay the amount mentioned in the notice being Rs. 43,10,916.31 (rupees forty three lakhs ten thousand nine hundred sixteen and paise thirty one only) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this 3rd day of April the year 2024.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India, Asaf Ali Road, Delhi for an amount Rs. 43,10,916.31 (rupees forty three lakhs ten thousand nine hundred sixteen and paise thirty one only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

**Description of Immovable Property**  
All that part of the property consisting of Property No. 424, Ward no. XI, situated at Gali Panna wali, Mata Mahal, Jama Masjid, Delhi-4. Owners: Mr. Aminuddin Qureshi

Date: 03.04.2024  
Authorized Officer UNION BANK OF INDIA

**Form No. INC-26**  
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in newspaper for change of registered office of the company from one state to another

**BEFORE THE CENTRAL GOVERNMENT (REGIONAL DIRECTOR, NORTHERN REGION)**

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

**AND**

In the matter of Emerald Lands (India) Private Limited having its registered office at B 14, Ground Floor, Kalkaji, New Delhi 110 019

Applicant Company Notice is hereby given to the General Public that the company proposes to make application to the Central Government (Regional Director, Northern Region, New Delhi) under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting of the Company held on March 30, 2024 to enable the company to change its Registered Office from the "State of Delhi" to the "State of Punjab".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi - 110003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

"B 14, Ground Floor, Kalkaji, New Delhi 110 019"

For and on behalf of the Applicant Emerald Lands (India) Private Limited Sd/- (Kranti Vadhara) Director Date: 04.04.2024 Place: New Delhi DIN: 08788669

**BOI Zonal Office, Ghaziabad Zone,**  
Address: 32-B, Sector-62, NOIDA-201307

**[See rule-8(1)] POSSESSION NOTICE (for immovable property)**

Whereas, the undersigned being the authorized officer of the BANK OF INDIA- BHANGEL SSI BRANCH under the Securitization and Reconstruction of Financial Assets and Enforcement of security Interest (Act), 2002 (54 of 2002) and in exercise of powers conferred under section 13 (2) read with (rule 3) of the security interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 03.01.2024 calling upon the borrowers- Mr. Sunil Kumar S/O Mr. Daya Ram (Prop. Of M/S Megha Travels) (Borrower) Vill- Malakpur, Post-Surajpur, Greater Noida, Gautam Budha Nagar-U.P-201306 & H.No.-488, Block-C, Alpha-1, Greater Noida, Gautam Budha Nagar-U.P-201310 (Residential Address) and Guarantor- Mrs. Seema Devi W/O Mr. Sunil Kumar (Guarantor) & Mrs. Raj Dulari W/O Mr. Dayaram (Guarantor-Mortgagor), Village- Malakpur, Post-Surajpur, Greater Noida, Gautam Budha Nagar UP-201306 (Residential Address) & H. No. 488, Block-C, Alpha-1, Greater Noida, Gautam Budha Nagar UP-201310 (Property Address).

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi - 110003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

"B 14, Ground Floor, Kalkaji, New Delhi 110 019"

For and on behalf of the Applicant Emerald Lands (India) Private Limited Sd/- (Kranti Vadhara) Director Date: 04.04.2024 Place: New Delhi DIN: 08788669

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

ALL THAT PART & PARCEL OF Residential Property Situated at H. No.- 488, Block-C, Sector-Alpha-1, Greater Noida, Distt.- Gautam Budha Nagar UP-201310 (Allotment No.-A-1-9965) measuring area 60.00 Sq. Mtr. in the name of Mrs. Raj Dulari W/O Mr. Daya Ram (Guarantor-Mortgagor), Bounded By: North-East: Property No.-489, South-East: 9Mtr. Wide Road, South-West: Property No.-487, North-West: Property No.-509

Date : 01-04-2024, Place: Noida  
Authorized Officer, Bank of India

**SBI STRESSED ASSETS RECOVERY BRANCH (SARB-II) KAROL BAGH, NEW DELHI (BRANCH CODE 51521)**  
3rd & 4th Floor, State Bank House, 18/4 Arya Samaj Road, Karol Bagh, New Delhi-110 005 Tel.011-28752163 Fax. 28755674  
Branch e-mail: sbi.51521@sbi.co.in

**APPENDIX-IV-A' [See proviso to rule 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**  
**NOTICE FOR E-AUCTION DATED 26.04.2024**

**SALE OF MOVABLE/IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 read with proviso to rule 8(6) of the security interest (Enforcement) Rules, 2002.**

The Authorized Officer of State Bank of India (Secured Creditor) has taken over possession (symbolic/physical) of the following property/ies u/s 13(4) of the SARFAESI Act. Public at large and borrowers, mortgagors and guarantors in particular are informed that a Auction (under SARFAESI Act, 2002) of the charged property/ies in the below mentioned cases for realization of Bank's dues will be held on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS" on 26.04.2024, for recovery of the amount mentioned below due to the Secured Creditor from the Borrowers, Guarantors and Mortgagors. The Reserve Price and earnest money to be deposited have been mentioned below.

**DATE/TIME OF VISIT TO THE PROPERTY FOR INSPECTION: 18.04.2024 FROM 11:00 AM TO 03:00 PM.**

EMD of Reserve price to be transferred by bidders by means of challan generated on his / her / their bidder account maintained with M/s. MSTC Ltd on its e-auction site <https://www.mstcecommerce.com> by means of NEFT from Bidder's Bank.

**DATE/TIME OF E-AUCTION ON 26.04.2024 FOR 4 HOURS FROM 11:00 AM TO 03:00 PM WITH UNLIMITED EXTN. OF 10 MIN EACH.**

Sr. No.	Name of the Borrowers / Guarantors	Outstanding dues for recovery of which property/ies/are being sold	Description of the property/ies & Name of Title deed Holder	Reserve Price	
				EMD (10% of Reserve Price)	Bid Increment amount
1.	Mr. Alok Tripathi and Mrs. Bhanmati Tripathi.	Rs. 27,39,215/- (Twenty seven lac thirty nine thousand two hundred fifteen only) as on 26.09.2018 plus future interest and expenses, plus future interest and charges	Flat No. D/08-04, Era Red Wood Residency, 8th Floor, Tower D Sector -78, Faridabad -121006. (Physical possession with the bank)	Rs. 31.00 lakh	Rs. 3.10 lakh
2.	MR.CHANDER SHARMA R/O B-699, Jawahar Park, Devil Road, Khanpur, New Delhi- 110062	Rs. 50,74,754.00 (Rupees Fifty Lakh Seventy-Four Thousand Seven Hundred Fifty-Four Only) as on 17.07.2023 plus further interest, cost, charges & other expenses etc.	Unit no-12, 3rd floor (Appt No-312, Block F-2) Area-77 sq.mt., Southend Appt, Chamwood village, Suraj Kund Road, Village-Lakkarpur, Distt-Faridabad (Haryana) in the name of Sh. Chandar Sharma. Bounded as under- North- F-1 Southend Appt, South-F-3 Southend Appt, East-Boundary Wall, West- Road 8.48 mt. Wide (Symbolic possession with the bank)	Rs. 55.25 lakh	Rs. 5.53 lakh

Wallet in which EMD is to be remitted: Bidders own wallet Registered with M/s MSTC Ltd on its e-auction site <https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp> by means of NEFT. EMD of Reserve price to be transferred by bidders by means of challan generated on his/her/ their bidder account maintained with M/s. MSTC Ltd on its e-auction site <https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp> by means of NEFT from his/her/their Bank. For any assistance, please call MSTC HELPDESK No. 033-40602403, 033-40609118, 033-40645316 and/or Authorised Officer (Mr. D. S. Bisht, M. No. 9971846933 & Mr. Virender Babu, M. No. 7088488999).

**TERMS AND CONDITIONS OF THE E-AUCTION ARE AS UNDER**

- e-auction is being held on AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS" and will be conducted "Online". The auction will be conducted through the Bank's approved service provider MSTC E-commerce at their web portal <https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp>
- To the best of knowledge and information of the Authorized Officer there is no encumbrance on the property/ies, However the intending bidder should make their own independent inquiries regarding the encumbrances, title of the properties put on auction and claims/rights/dues/affecting the property prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorized Officers shall not be responsible in any way for any third party claims/rights/dues.
- The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of the unsuccessful bidders shall be refunded. The Earnest Money Deposit shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, immediately on acceptance of bid price by the Authorized Officer and the balance of the sale price on or before 15th day of the sale. Default in deposit of amount by the successful bidder would entail forfeiture of the whole money already deposited and service shall be put to the re-auction and the defaulting bidder shall have no claim/right in respect of property/amount.
- For detailed terms and conditions of the sale please refer to the link at the Bank's service provider's web portal <https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp> & at Bank's portal <https://www.sbi.co.in>

**The auction notices are open for all SBI empanelled resolution agents**

DATE: 02.04.2024, PLACE: NEW DELHI  
Sd/- AUTHORIZED OFFICER, STATE BANK OF INDIA, SARB-II, KAROL BAGH, NEW DELHI (BRANCH CODE 51521)

**CLIX HOUSING FINANCE LIMITED**  
Registered Office: Aggarwal Corporate Tower, Plot No. 23, 5th Floor, Govind Lal Sikka Marg, Rajendra Place, New Delhi-110008

**E-AUCTION SALE NOTICE**  
**"APPENDIX-IV-A" [SEE PROVISIO TO RULE 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable property mortgaged/charged to the Clix Housing Finance Limited (CLIX) (Secured Creditors), the constructive possession of which has been taken by the Authorized Officer of Clix Housing Finance Limited (CLIX), secured creditor, will be sold on "As is where is", "As is what is" and "Whatever there is" basis on 10.05.2024, for recovery of amount as mentioned below, due to the Secured Creditors from following Borrower(s), Guarantor(s) and Corporate Guarantor(s). The reserve price and earnest money to be deposited is mentioned below respectively

Name of Borrower, Co-Borrower/ Guarantor(s) with address/es	Reserve Price (RP)		Recovery Amount as per Demand Notice	Date & Time of On-Site Inspection of Property	Date & Time for Submission of Bid Application Form and EMD	Date & Time of E-Auction with unlimited extensions of 5 Minutes each
	EMD Amount 10% of the Reserve Price	Incremental Amount				
1. KAPIL KUMAR S/O MANOHAR LAL HASIJA B-1/43 FIRST FLOOR, VISHNU GARDEN DELHI-110018 ALSO AT- WISHWORTH CONSULTANTS PVT AMBIENCE MALL 7TH FLOOR GATE NO 384 GURUGRAM, HARYANA. ALSO AT- H-2/147, MANAVIR ENCLAVE NEW DELHI-110045 2. NITIN S/O PAKRASH CHAND H. NO.112, NISHANT SABBHAPUR ROAD SALEENAGAR, LOHI DEHAT GHAZIABAD, UTTAR PRADESH 20110 Loan No. HDEHLMO000000892 (Along with future Interest and charges accruing after 12.07.2023 till the total realization of the loan amount)	30,00,000/-	-----	Rs. 26,46,388/- as on 09-05-2024	07-05-2024 to 08-05-2024	09-05-2024 TILL 12.00 PM	10-05-2024 10 Am to 12 Pm
1. ANIL SHARMA S/O LATE GOVIND RAJ SHARMA, 2. RAKHI SHARMA W/O ANIL SHARMA, Both Residing at - FLAT NO. 407, HARIYANT NILAY, A BLOCK, NARYANA VIHAR, NEAR BUNYAD JAGMOH, JAIPUR-302035 Also at - 163, PRIME S-2, SECOND FLOOR, ADINATH NAGAR ANANDVIAN KE SAMNE SIRSI ROAD JAIPUR RAJASTHAN-302012 3. PREM KUMAR SHARMA S/O MUKUND LAL SHARMA S.O 6, SHANTI NAGAR, BEHIND ESI HOSPITAL AJMER ROAD, JAIPUR, RAJASTHAN-302006, Loan No. - AC2021010475255 (Along with future Interest and charges accruing after 21.12.2022 till the total realization of the loan amount)	30,00,000/-	-----	Rs. 27,75,304.8 3/- as on 21.12.2022	07-05-2024 to 08-05-2024	09-05-2024 TILL 12.00 PM	10-05-2024 10 Am to 12 Pm

**Description & Owner(s) of Properties -** ALL THOSE PIECE AND PARCEL OF UNIT BEARING NO.SF-1, ON SECOND FLOOR WITHOUT ROOF RIGHTS, BUILT ON PROPERTY BEARING NO.H.2/147, AREA MEASURING 70 SQ.YDS., OUT OF KHARSA NO.79/23, SITUATED IN THE AREA OF VILLAGE PALAM, DELHI STATE DELHI, COLONY KNOWN AS MAHAVIR ENCLAVE, NEW DELHI-110045, WITH ONE SMALL CAR PARKING AREA ON STILY/GROUND FLOOR, THIS PROPERTY IS BOUND AS UNDER: NORTH: OTHERS PROPERTY, SOUTH: OTHERS PROPERTY, EAST: ROAD 15' WIDE, WEST: GALI 10' WIDE

**Description & Owner(s) of Properties -** ALL THAT PIECE AND PARCEL FLAT NO. S-2, SECOND FLOOR, AT PLOT NO 163, ADINATH NAGAR, SIRSI ROAD, VILLAGE SIRSI, JAIPUR, RAJASTHAN (ADMEASURING 1400 SQ.FT)

**EMD amount shall be remitted through NEFT/RTGS/Funds Transfer in favour of "Clix Housing Finance Limited", Account No.341905000653\_ICICIBANK\_IFSC:ICIC0003419**

The balance 25% of final purchase price minus EMD amount shall be deposited by the successful bidder, latest by the next working day by way of RTGS / NEFT in the E-Auction account of Clix. The balance 75% of the final purchase shall be deposited by way of RTGS / NEFT within 30 days from the date of auction in the same E-Auction account as above. The refund of EMD to the unsuccessful bidders shall be made only in the account number mentioned by such bidder in the Bid form within 3 working days.

Terms and Conditions: - E-auction is being held on "AS IS WHERE IS" and "AS IS WHAT IS" and "WHATEVER THERE IS" basis and will be conducted "Online". The auction will be conducted through Clix's approved service provider C India Pvt. Ltd. at the web portal [www.bankauctions.com](http://www.bankauctions.com). Bid Documents, Declaration, General Terms and Conditions of online auction sale are available in [www.bankauctions.com](http://www.bankauctions.com). To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidder should make their own independent inquiries regarding the encumbrances, title of properties put on auction and claims/rights / dues/ affecting the properties, prior to submitting their bid, in this regard, the a-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Clix. For any details with respect to any help, procedure and on line training in respect of the auction process please contact Mr. Vinod Chauhan, (M) 98138 87931 and Mr. Arjun Gupta, (M) 9999916811, Mr. Amit Aggarwal (971792407) E mail ID: [clix@clix.com](mailto:clix@clix.com), for any details regarding the property please contact +91-7291981124 / 25 / 26. It may please be noted that in case of any discrepancy/ inconsistency between auctions notices published in English and in Hindi then the contents of the notice published in English shall prevail. The Authorized Officer/ Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues. The sale shall be subject to rules/ conditions prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 STATUTORY 30 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002.

Date: 07.04.2024, Place : Delhi, Jaipur  
Authorized Officer, Clix Housing Finance Ltd.

**BOI Zonal Office, Ghaziabad Zone,**  
Address: 32-B, Sector-62, NOIDA-201307

**[See rule-8(1)] POSSESSION NOTICE (for immovable property)**

Whereas, the undersigned being the authorized officer of the BANK OF INDIA- BHANGEL SSI BRANCH under the Securitization and Reconstruction of Financial Assets and Enforcement of security Interest (Act), 2002 (54 of 2002) and in exercise of powers conferred under section 13 (2) read with (rule 3) of the security interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 03.01.2024 calling upon the borrowers- Mr. Sunil Kumar S/O Mr. Daya Ram (Prop. Of M/S Megha Travels) (Borrower) Vill- Malakpur, Post-Surajpur, Greater Noida, Gautam Budha Nagar-U.P-201306 & H.No.-488, Block-C, Alpha-1, Greater Noida, Gautam Budha Nagar-U.P-201310 (Residential Address) and Guarantor- Mrs. Seema Devi W/O Mr. Sunil Kumar (Guarantor) & Mrs. Raj Dulari W/O Mr. Dayaram (Guarantor-Mortgagor), Village- Malakpur, Post-Surajpur, Greater Noida, Gautam Budha Nagar UP-201306 (Residential Address) & H. No. 488, Block-C, Alpha-1, Greater Noida, Gautam Budha Nagar UP-201310 (Property Address).

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi - 110003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

"B 14, Ground Floor, Kalkaji, New Delhi 110 019"

For and on behalf of the Applicant Emerald Lands (India) Private Limited Sd/- (Kranti Vadhara) Director Date: 04.04.2024 Place: New Delhi DIN: 08788669

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

ALL THAT PART & PARCEL OF Residential Property Situated at H. No.- 488, Block-C, Sector-Alpha-1, Greater Noida, Distt.- Gautam Budha Nagar UP-201310 (Allotment No.-A-1-9965) measuring area 60.00 Sq. Mtr. in the name of Mrs. Raj Dulari W/O Mr. Daya Ram (Guarantor-Mortgagor), Bounded By: North-East: Property No.-489, South-East: 9Mtr. Wide Road, South-West: Property No.-487, North-West: Property No.-509

Date : 01-04-2024, Place: Noida  
Authorized Officer, Bank of India

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR ALLIED REALBUILD PRIVATE LIMITED OPERATING IN REAL ESTATE ACTIVITIES AT NEW DELHI (AS PER MOA)**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	Allied Realbuild Private Limited (Formerly Known As "Allied Software Development Private Limited") PAN No: AAFCF1828C / CIN No: U88200DL2005PTC135791
2. Address of the registered office	House No. 24, Harijan Basti Gadaipur, South Delhi-110030 India
3. URL of website	The Corporate Debtor does not have any website
4. Details of place where majority of fixed assets are located	Not known
5. Installed capacity of main products/ services	Not known
6. Quantity & value of main products/ services sold in last financial year	Nil
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The details can be obtained from the RP by mailing to the following id: <a href="mailto:allied.cirp@gmail.com">allied.cirp@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The details can be obtained from the RP by mailing to the following id: <a href="mailto:allied.cirp@gmail.com">allied.cirp@gmail.com</a>
10. Last date for receipt of expression of interest	22.04.2024
11. Date of issue of provisional list of prospective resolution applicants	02.05.2024
12. Last date for submission of objections to provisional list	07.05.2024
13. Date of issue of final list of prospective resolution applicants	17.05.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	22.05.2024
15. Last date for submission of resolution plans	21.06.2024
16. Process email id to submit EOI	<a href="mailto:allied.cirp@gmail.com">allied.cirp@gmail.com</a>

Date: 07/04/2024  
Place: New Delhi

Gagan Gulati  
Resolution Professional for Allied Realbuild Private Limited  
IBBI Regd. No.: IBBI/PA-002/IPN/0893/2019-2020/12832  
Correspondence Address: Plot No. 12, First Floor, D.D.A Shopping Centre Karam Pura, New Delhi 110015  
E-mail: [allied.cirp@gmail.com](mailto:allied.cirp@gmail.com), [advocatogulati@gmail.com](mailto:advocatogulati@gmail.com) | Contact: +91-9717999399

**CLIX HOUSING FINANCE LIMITED**  
Registered Office: Aggarwal Corporate Tower, Plot No. 23, 5th Floor, Govind Lal Sikka Marg, Rajendra Place, New Delhi-110008

**E-AUCTION SALE NOTICE**  
**"APPENDIX-IV-A" [SEE PROVISIO TO RULE 8(6)] SALE NOTICE FOR SALE OF**

